

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.1**  
IB-147/(ND)/2020

**IN THE MATTER OF:**  
**Continental Carbon India Ltd**  
**Vs.**  
ASP Sealing Products Ltd

**...OPERATIONAL CREDITOR**

**...CORPORATE DEBTOR**

**SECTION :**  
**U/S. 9 IBC, 2016**

**Order delivered on 05.3.2021**

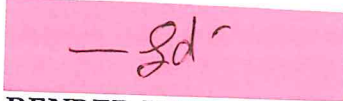
**CORAM:**  
**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**  
For the Applicant/OC : -  
For the Respondent/CD :  
For the Intervener :

**ORDER**

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to send a fresh private notice at the Registered office address of the Corporate Debtor by all modes and file the proof of service along with an affidavit on or before next date of hearing.

List the matter on 27.4.2021.

  
**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

Surjit